

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 201
(IB)-2855(ND)2019

IN THE MATTER OF:
M/s. S R Engineering

...

Applicant

Versus

M/s. Bharat Heavy Electricals Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 27.09.2022

CORAM:
SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Mr. Samaksh Goyal, Adv.

ORDER

Ld. Counsel appearing for the Applicant submits that in compliance of the last order dated 29.08.2022, they have deposited the cost of Rs. 10,000/- in the Prime Minister's Relief Fund on 07.09.2022. He further submits that compliance report has been filed, but it is not reflected on the DMS. He is directed to ensure uploading of the compliance report on the DMS within next 3 days.

Heard the arguments of both the parties. Parties are directed to file short synopsis of arguments in not more than 3 pages each along with the judgments relied upon by 30.09.2022.

Order reserved.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)